

**FORM A****Public Announcement**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)  
FOR THE ATTENTION OF THE CREDITORS OF  
**GREENLACE BUILDERS AND DEVELOPERS PRIVATE LIMITED**

**RELEVANT PARTICULARS**

1.	Name of Corporate Debtor	Greenlace Builders and Developers Private Limited
2.	Date of incorporation of Corporate Debtor	July 30, 2010
3.	Authority under which Corporate Debtor is incorporated/registered	Registrar of Companies, Ernakulam
4.	Corporate Identity Number of Corporate Debtor	U45200KL2010PTC026469
5.	Address of Registered Office and Principal Office (if any) of the Corporate Debtor	28, 2nd Floor, Asten NH Bye Pass, Opposite Spices Board, Ernakulam, Vennala P O, Kerala, India, 682028
6.	Insolvency Commencement Date in respect of the Corporate Debtor	February 16, 2024
7.	Estimated date of closure of Insolvency Resolution Process	August 13, 2024
8.	Name and registration number of the Insolvency Professional acting as interim resolution professional	Mr. Sreenivasan P.R IBBI/IPA-001/IP-P 02174/2021-2022/13722
9.	Address and e-mail of the interim resolution professional, as registered with the Board	<b>Address:</b> PSDY & Associates Plot No. 9-A, Deepam, Jawahar Nagar, Kadavanthra, Kochi, Kerala 682020, <b>Email:</b> sreenivasan.p.r@icai.org
10.	Address and e-mail to be used for correspondence with the Interim Resolution Professional	<b>Address:</b> PSDY & Associates, #38/516, 1st Floor, Tripti Lane, Opposite Metro Pillar No.770, Kochi, Kerala 682016 <b>Email:</b> greenlace.cirp@hotmail.com
11.	Last date for submission of claims	March 1, 2024
12.	Classes of creditors, if any, under clause (b) of sub section (6A) of section 21, ascertained by the Interim Resolution Professional	Not applicable (as per the information available with the IRP)
13.	Name of Insolvency Professionals identified to act as Authorized Representative of Creditors in a class (Three names for each class)	Not applicable (as per the information available with the IRP)
14.	(a) Relevant Forms and (b) Details of Authorized Representatives are available at:	(a) <a href="https://ibbi.gov.in/en/home/downloads">https://ibbi.gov.in/en/home/downloads</a> (b) Not Applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the Greenlace Builders and Developers Private Limited on February 16, 2024.

The creditors of Greenlace Builders and Developers Private Limited, are hereby called upon to submit their claims with proof on or before March 1, 2024, to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Date: 19-02-2024

Place:Ernakulam

Sd/-

Mr. Sreenivasan P.R

Interim Resolution Professional

Reg. No.: IBBI/IPA-001/IP-P 02174/2021-2022/13722





**LIC HOUSING FINANCE LTD**  
Ernakulam Back Office: 9<sup>th</sup> Floor, Jeevan Prakash,  
LIC Building, M.G. Road, Ernakulam-682 011.  
Ph: 0484 2373338, E-mail: to.ernakulam@lichousing.com

**Appendix IV [Rule 8(1)] POSSESSION NOTICE (For Immovable Property)**


Whereas The undersigned being the authorized officer of the LIC Housing Finance Ltd under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest (Second) Ordinance, 2002 (Ord. 3 of 2002) and in exercise of powers conferred under section 13(12) read with rule 9 of the Security Interest (Enforcement) Rules, 2002 issued a demand notice dated **22-12-2022** calling upon the borrower **Mr.Shaji K.T.** residing at Thazhathun Chola (H/O), Vazhayur East Post, Malappuram-673633 and all legal heirs of Mr.Shaji K T to repay the amount mentioned in the notice being **Rs.31 03,848.75 (Rupees Thirty One lakh Three Thousand Eight Hundred Forty Eight and Seventy Five Paise only)** within 60 days from the date of receipt of the said notice. The borrowers/Legal heirs having failed to repay the amount, notice is hereby given to the borrowers/Legal heirs in particular and the public in general that the undersigned has taken possession of the property of **Mr.Shaji K.T** described herein below in exercise of powers conferred on him/her under section 13(4) of the said Ordinance read with rule 9 of the said Rules on this **1<sup>st</sup> day of February 2024**. The borrowers in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the LIC Housing Finance Ltd for an amount **Rs.31,03,848.75 (Rupees Thirty One lakh Three Thousand Eight Hundred Forty Eight and Seventy Five Paise only)** with future interest thereon at the contractual rate with monthly rests with effect from **22-12-2022**.

**DESCRIPTION OF THE IMMOVABLE PROPERTY**

Plot measuring 5.67 Ares in Re Sy.No 66/4, 66/4-22, Old Sy.No. 142/4, 140 of Vazhayur Village, Kondotty Taluk, Malappuram District and residential building thereon covered by sale deed no 2051/2014 dated 09.04.2014 of Kondotty SRO. **Boundaries as per sale deed: On the North** : Property of Muhammed; **On the South** : Property belongs to Devaki and others; **On the East** : Four Wheeler Road; **On the West** : Property belongs to Devaki and others

Date: 14.02.2024  
Place: Kozhikode

Sd/- Authorised Officer,  
LIC Housing Finance Ltd



**STATE BANK OF INDIA**  
ERNAKULAM BROADWAY BRANCH  
CSI SHOPPING COMPLEX, BROADWAY, ERNAKULAM 682031

**Notice To The Locker Hirsers For Breakopen of Safe Deposit Lockers**

We regret to observe that in spite of our letters/reminders for payment of the dues in locker rent for the below mentioned lockers of our branch, the locker rent dues still remains unpaid. Since the locker rent is overdue, the locker must be surrendered at once and we hereby give you notice that if the sum/due due to Bank, is not paid by you within one month from the date hereof, the locker will be broken open and the contents disposed of in accordance with your hiring agreement and you will be liable, in terms of the said agreement, for all arrears of rent and other costs incurred in this connection.

Sl. No.	Name and address of locker hirers	Locker Number
1.	Smt.Wini Ajith & Shri.Ajith C.A, Cheruvathoor House, Achanevittil Lane, SRM Road, Pachalam Kochi.	200
2.	Smt.Realmoil Sreenadhan & Shri.Sreenadhan K A RINI Nivas, Near Pulikopalam, Thazhe Chova, Kannur 18	101
3.	Smt.Sheersha Razak & Shri.Rasheed P I A 34/1252A, Mother Theresa Road, Padivattom, Edapally P.O, Kochi	257
4.	Smt.Nitha C Chandran & Shri.Sudheesh T Thirikkad House, Eeroor P.O, Tripunithura, Ernakulam	206

**Chief Manager**



**STATE BANK OF INDIA**  
ERNAKULAM BROADWAY BRANCH  
CSI SHOPPING COMPLEX, BROADWAY, ERNAKULAM 682031

**NOTICE REGARDING PUBLIC AUCTION OF LOCKER CONTENTS**

We herewith inform about public auction, as per the table below, where the customers have not acknowledged auction notice of gold articles towards locker rent arrears, break open and other charges, though intimated from Bank's side through registered post.

Sl. No.	Name and address of locker hirers	Contents	Date & time of auction
1.	Smt. Gracy Thomas, Smt. Sheryl Thomas and Shri. V.E Thomas, 4375 SOUTH WEST 153 AVE MIRAMAR FLORIDA 33027 USA	Contents kept in Safe Custody of Break opened Locker No.65	Date 15.03.2024 Time - 03.00 pm Venue- <b>SBI Broadway Branch</b> , CSI Shopping complex, Broadway, Ernakulam-682031
2.	Shri. Sebastian Parakkattil & Smt. Margaret Shinee, Parakkattil House, Thuruthipuram, Kodungalloor, Ernakulam	Contents kept in Safe Custody of Break opened Locker No.77	(Any change in auction date/venue will be displayed in Branch Notice Board for each deferment of auction.)

Accordingly, all arrears of rent and other costs incurred in this connection will be realized by Bank against sale of gold articles by way of public auction and if any balance amount is still payable by you on the aforesaid account, the same shall be recoverable from you, in any manner prescribed by law. After recovery of the amount due to the Bank, balance if any, will be issued as a Banker's cheque in your favour/kept with Branch as Safe Custody and you are requested to visit the Branch to collect the same without delay.

**Chief Manager**



**LIC HOUSING FINANCE LTD**  
Ernakulam Back Office: 9<sup>th</sup> Floor, Jeevan Prakash,  
LIC Building, M.G. Road, Ernakulam-682 011.  
Ph: 0484 2373338, E-mail: to.ernakulam@lichousing.com

**Appendix IV [Rule 8(1)] POSSESSION NOTICE (For Immovable Property)**

Whereas The undersigned being the authorized officer of the LIC Housing Finance Ltd under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest (Second) Ordinance, 2002 (Ord. 3 of 2002) and in exercise of powers conferred under section 13(12) read with rule 8 of the Security Interest (Enforcement) Rules, 2002 issued a demand notice dated **07.12.2023** calling upon the borrowers **Shri.Roy P O**, residing at Pallipambol House, RPC P O, Mundakkayam, Kottayam to repay the amount mentioned in the notice being **Rs.10,57,668.36 (Rupees Ten Lakh Fifty Seven Thousand Six Hundred Sixty Eight and Paise Thirty Six only)** along with future interest, charges and costs within 60 days from the date of receipt of the said notice. The borrowers having failed to repay the amount, notice is hereby given to the borrowers and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him/her under section 13(4) of the said Ordinance read with rule 8 of the said Rules on this **15<sup>th</sup> day of February 2024**. The borrowers in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the LIC Housing Finance Ltd for an amount **Rs.26,71,351.09** and interest and costs thereon.

**DESCRIPTION OF THE IMMOVABLE PROPERTY**

Plot measuring 3.95 Ares in Old Sy No 385/1/1, Re Sy No 160/5/3, 160/5/5 of Erumelli North Village, Kanjirappally Taluk, Kottayam District covered by sale deed number 1380/2013 along with buildings thereon. **Bounded as per the document by: On the North by** : Parayuraparambil Property, **On the South by** : Panchayath Road; **On the East by** : Parayuraparambil Property, **On the West by** : Panchayath Road.

Date: 15.02.2024  
Place: Kottayam

Sd/- Authorised Officer,  
LIC Housing Finance Ltd

**FORM A**  
Public Announcement

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF GREENLACE BUILDERS AND DEVELOPERS PRIVATE LIMITED**

**RELEVANT PARTICULARS**

1. Name of Corporate Debtor	Greenlance Builders and Developers Private Limited
2. Date of Incorporation of Corporate Debtor	July 30, 2010
3. Authority under which Corporate Debtor is incorporated/registered	Registrar of Companies, Ernakulam
4. Corporate Identity Number of Corporate Debtor	U45200KL2010PTC026469
5. Address of Registered Office and Principal Office (if any) of the Corporate Debtor	28, 2nd Floor, Asten NH Bye Pass, Opposite Spices Road, Ernakulam, Vemala P O, Kerala, India, 682028
6. Insolvency Commencement Date in respect of the Corporate Debtor	February 16, 2024
7. Estimated date of closure of Insolvency Resolution Process	August 13, 2024
8. Name and registration number of the Insolvency Professional acting as interim resolution professional	Mr. Sreenivasan PR IBBI/PA-001/1P-P 0217/4/2021-2022/13722
9. Address and e-mail of the interim resolution professional, as registered with the Board	Address: PSDY & Associates Plot No. 9-A, Deepam, Jawahar Nagar, Kadanvathra, Kochi, Kerala 682020. Email: sreenivasan.p@icai.org
10. Address and e-mail to be used for correspondence with the Interim Resolution Professional	Address: PSDY & Associates, #38/516, 1st Floor, Tripti Lane, Opposite Metro Pillar No. 770, Kochi, Kerala 682016 Email: greenlance.crp@hotmail.com
11. Last date for submission of claims	March 1, 2024
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the Interim Resolution Professional	Not applicable (as per the information available with the IRP)
13. Name of Insolvency Professionals identified in a class (Three names for each class)	Not applicable (as per the information available with the IRP)
14. (a) Relevant Forms and (b) Details of Authorized Representatives are available at:	(a) https://ibbi.gov.in/en/home/downloads (b) Not Applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the Greenlance Builders and Developers Private Limited on February 16, 2024.

The creditors of Greenlance Builders and Developers Private Limited, are hereby called upon to submit their claims with proof on or before March 1, 2024, to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means. Submission of false or misleading proofs of claim shall attract penalties.

Date: 19-02-2024  
Place: Ernakulam

Sd/-  
Mr. Sreenivasan P R  
Interim Resolution Professional  
Reg. No.: IBBI/PA-001/1P-P 0217/4/2021-2022/13722

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**REPCO HOME FINANCE LIMITED**  
CORPORATE OFFICE: Alexander Square, 3<sup>rd</sup> Floor, No.2 (Old No. 34 & 35),  
Sardar Patel Road, Guindy, Chennai - 600 032. Phone No.044-42106650; Fax: 044-42106651

**POSSESSION NOTICE (For Immovable Properties)**

Whereas the undersigned being **Authorised Officer of Repco Home Finance Limited** under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of powers conferred under section 13(12) read with rule 9 of the Security Interest (Enforcement) Rules, 2002 issued a **Demand Notice on the dates mentioned below, calling upon them** to repay the amount mentioned in the notice within 60 days from the date of receipt of the said notice.

The Borrower, Co-Borrowers and the Guarantor having failed to repay the amount, notice is hereby given to the Borrower, Co-Borrowers, Guarantor and the public in general that the **undersigned has taken possession of the property described herein below** in exercise of powers conferred on him under section 13(4) of the said Act read with rule 9 of the said rules on this **13<sup>th</sup> day of February 2024**.

The Borrower, Co-Borrowers, Guarantor and the public in general are hereby cautioned not to deal with the properties and any dealings with the property will be subject to the charge of the **Repco Home Finance Limited, Following Branches for an amount and interest thereon mentioned below against each account.**

We draw your attentions to Sec 13 (8) of the Securitisation Act as per which, no further steps shall be taken for transfer or sale of the secured asset, if the dues of the secured creditor together with all costs, charges and expenses incurred by secured creditor are tendered by you at anytime before the date fixed for sale or transfer of the secured asset.

**SI.No.1:- (Kollam Branch) Borrower: Mrs.Aswathy Sahadevan, W/o. Mr. Shynajan, Thayyil Kizhakathil, Koivila Po, Thevalakkara, Kollam - 691590. Co-Borrower: Mr.Shynajan, S/o. Gopalakrishnan, Thayyil Kizhakathil, Koivila Po, Thevalakkara, Kollam - 691590. Also at:** Prayar South, Alumpedika Po., Kollam - 690547. **Guarantor: Mr. Sunilkumar, S/o. Mr. Babu, Anil Bhavanam, Koivila P.O, Thevalakkara, Kollam - 691590. Also at: M/s.Dhanya Consumers Pvt Ltd, Kollam Branch, Thekkekkavu Road, Ayattil, Kollam - 691021.**

**Demand Notice Date: 20-10-2023** Amount claimed as per Demand Notice (**Account No.1601870000821**) being **Rs. 13,55,732/-** respectively with further interest from **16-10-2023** onwards and other costs thereon; **Amount Outstanding: Rs.14,04,732/-** respectively with further interest from **08-02-2024** onwards and other costs thereon.

**DESCRIPTION OF THE PROPERTY:** All that piece and parcel of the property situated at Kollam District, Thevalakkara Sub District, Karunagappally Taluk, Thevalakkara Village, Thevalakkara Panchayat, Kovila Kara, Janmam/Purayidam Tenure Re Sy Block No.16 (Old Sy No.8608A), Re Sy No.340/15/1/7 Extent of 01.93 ares, Seller's Thandapper No.26682, with an electrified house and a transportation right therein and is situated within the following **Boundaries: North** : Property of Aravindakshan, **South** : Property of Anil and Way, **East**: Property of Somarajan, **West** : Property of Maya. Total extent on 2077 Sq.Fts. area of land and building has got all usual pathway rights and easement rights relating thereto.

**SI.No.2:- (Kollam Branch) Borrower: Mrs. P. Baby, W/o. M. Raju, Pochavila Veedu, Poothakulam, Parvoor, Kollam - 691 302. Co-Borrower: Mr. R. Syamial, S/o. M. Raju, Pochavila Veedu, Poothakulam, Parvoor, Kollam - 691 302. Also at:** Kromberg and Schubert, Middle East FZE, Plot No. S 11302, Jebel Ali Free Zone, South P.O. Box 61399, United Arab Emirates, **Guarantor: Mr. R. Rajesh, S/o. M. Raju, Thatthanathi Padinjattathil, Surya Nagar-108, Ayattil, Kollam - 691 021**

**Demand Notice Date: 20-10-2023** Amount claimed as per Demand Notice (**Account No.1601820000762**) being **Rs.4,08,295/-** respectively with further interest from **19-10-2023** onwards and other costs thereon; **Amount Outstanding: Rs. 4,08,295/-** with further interest from **08-01-2024** onwards and other costs thereon.

**DESCRIPTION OF THE PROPERTY:** All that piece and parcel of land measuring to an extent 00.70 Ares (1.72 cents) of property comprised in R.S.No.234/31, Old Sy.No.4585/4 of Block No.35 of Poothakulam village of Kollam Taluk and District is bounded by: **Boundaries as per title deed: North** : Property of Raghavan Pillai, **South** : Property of Janardhanan Chettiyar, **East** : Property of Janardhanan Chettiyar, **West** : Road, Boundaries as per location Sketch Certificate: North : Idavazhy, South : Property of Gopinathan, East : Property of Lekha, West : Road.


**SI.No.3:- (Punalur Branch) Borrower: Mr. Sreejith P, S/o.Mr. Frances, Palathadathil House, Mattakuzhi, Varikoli Po, Ernakulam - 682008. Also at:** Transmed Overseas, Incorporated SA, UAE Po Box No:164, Dubai UAE-1604. **Co-Borrower : Mr.Sari V R, W/o.Mr. Sreejith P, Soumya Sadanam, Vettuvazhy, Kuriyade PO, Chadayamangalam-691534. Guarantor: Mr. Soumya V, S/o.Mr. Rajkumar, Soumya Sadanam, Vettuvazhy, Kuriyade PO, Chadayamangalam-691534. Also at:** Radhamadham Tailoring Shop, Karavaloor PO, Punalur-691333.

**Demand Notice Date: 05-08-2023** Amount claimed as per Demand Notice (**Account No.1241860001250**) being **Rs.15,47,412/-** respectively with further interest from **05-08-2023** onwards and other costs thereon; **Amount Outstanding: Rs. 16,58,317/-** with further interest from **06-02-2024** onwards and other costs thereon.

**DESCRIPTION OF THE PROPERTY:** All the piece and parcel of property comprised in Kollam District, Chadayamangalam Sub Dist, Kottarakkara Taluk, Chadayamangalam Village in Re Sy No.59/6-3-2, Old Sy.No.480/4 for an extent of 6.88 ares out of land 10.12 ares of land with building to be constructed thereon and is situated within the following **Boundaries: North** : Property of Sathyavan Pillai and Mohanan Pillai, **South** : Panchayath Thadam and Property of Sandhya, **East**: Property of Radhakrishnan Nair and Thodu, **West** : Panchayath Thadam. Total extent on 7409 Sq.Ft. area of Land with building has got all usual pathway rights, easement rights relating thereto

**Authorised Officer,**  
**Repco Home Finance Ltd.**

Date: 13-02-2024



**यूनियन बैंक ऑफ इंडिया**  
REGIONAL OFFICE KOLLAM 2nd floor,BSNL Telephone Exchange  
Chinnakkada,Kollam-691001

**NOTICE TO THE BORROWER INFORMING ABOUT SALE (30 DAYS NOTICE)**

**RULE 6 (2) & (8) (6) OF SECURITY INTEREST (ENFORCEMENT) RULES 2002**

Sub - Sale of property for realization of amount due to Bank under the SECURITIZATION AND RECONSTRUCTION OF FINANCIAL ASSETS AND ENFORCEMENT OF SECURITY INTEREST ACT, 2002

Union Bank of India, the secured creditor, caused a demand notice under Section 13(2) of the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002, calling upon you to pay the dues within the time stipulated therein. Since you failed to comply the said notice within the period stipulated, the Authorised Officer, has taken possession of the secured assets under Section 13(4) of the Act read with Rule 6 / 8 of Security Interest (Enforcement) Rules, 2002.

Even after taking possession of the secured asset, you have not paid the amount due to bank. As such, it has become necessary to sell the below mentioned property by holding public e-auction after 30 days from the date of receipt of this notice through online mode. The date and time of e-auction along with the Reserve Price of the property and the details of the service provider, in which the e-auction to be conducted, shall be informed to you separately.

Therefore, if you pay the amount due to the bank along with subsequent interest, costs, charges and expenses incurred by bank before the date of publication of sale notice, no further action shall be taken for sale of the property and you can redeem your property as stipulated in sec. 13 (8) of the Act.

**ALUMKADAVU BRANCH, ANEPIL ANANDARAJAN BUILDING, ALUMKADAVU P O PIN:690573**  
Telephone: 0476 2620508 Email: ubin0903451@unionbankofindia.bank

**1. Name & address of the borrowers: Mr. Suniljith S & Ms. Sushama** both residing at Surjith Bhavanam Pallisserikal P O Sasthamkotta Kollam 690521

**Description of immovable property:** EM of 02.76 Ares of land and building in Re. Sy. No: 405/1-11 in Block No: 14 of Sasthamkotta Village, Kunnathoor Taluk, Kollam District in the name of Ms. Sushama.  
Boundaries as per location sketch: East: Pathway West: Property of Surendran and Way North: Property of Sajjan South: Property of Babu

Possession date: 23.06.2023 Demand Notice Date: 21.03.2023

**2. Name & address of the borrowers: Mr. Vijayasuralal V & Mrs. Sanila T** both residing at Ayaniavila Padinjattathil Thottumukham, Kadappa Muri, Mynagappally 690519

**Description of immovable property:** EM of 04.05 Ares of land and building in Re. Sy. No: 501/4-2 in Block No: 09 of Mynagappally Village, Kunnathur Taluk, Kollam District in the name of Mr. Vijayasuralal and Mrs. Sanila.  
Boundaries as per location sketch: East: Property of Vidyadharan West: Road North: Property of Vidyadharan South: Pathway

Possession date: 11.12.2023 Demand Notice Date: 25.04.2023

**KOTTARAKKARA III BRANCH, Tharakans Building, M C Road, Palumon Junction, Kottarakkara 691 531**  
Telephone: 0474-2450356, 2452760 Email: ubin0906140@unionbankofindia.bank

**3. Name & address of the borrowers: 1.Ms. Deepa Kumari S W/o. Harikumar G, Athira Bhavanam Melila P.O. Melilla, Kottarakkara 691508 2. Mr. Harikumar G S/o. Gopinathan Pillai, Hari Mandiram, Vettikavala Chakkuvarkkal P.O Kottarakkara 691508**

**Description of immovable property:** EM of 03.24 Ares of land and residential building in Re. Sy. No. 307/21, Block No: 17 of Melilla Village, Kottarakkara Taluk, Kollam District in the name of Ms. Deepa Kumari.  
Boundaries: East: Road West: Property of Babu North: Property of Soman Pillai South: Property of Ravi Pillai

Possession date: 08.08.2023 Demand Notice Date: 10.04.2023

**4. Name & address of the borrowers: Ms. Radhamma L & Mr. Ratheesh Chandran S/o. Chandrasekharan Pillai** both residing at Palavila Veedu, Pallickal West, Kottathala P.O. Kottarakkara 691507

**Description of immovable property:** EM of 04.09 Ares of land and residential building in Sy. No. 195/19, Block No: 14 of Mylomm Village, Kottarakkara Taluk, Kollam District in the name of Ms. Radhamma L.  
Boundaries: East: Property of Ambika West: Road North: Property of Krishnankutti Nair South: Property of Thyagarajan

Possession date: 08.08.2023 Demand Notice Date: 10.04.2023

**MAVELIKKARA BRANCH, ALAKAPURI COMPLEX, MITCHEL JUNCTION, MAVELIKKARA-690101**  
Telephone: 0479-2302323 Email: ubin0550418@unionbankofindia.bank

**5. Name & address of the borrowers: 1. Mr. Nithin Thankachan, Manthiyathu Thekkathil, Cherukunnam Kallumala P O, Mavelikkara-690110 2. Mrs. Soumya K R, Kallumattam House, Aruvapara P O, Vengoor Perumbavoor, Ernakulam 683544 3. Mr. Rejikumar M K, Reji Bhavanam, Cherukunnam P O Mavelikkara 690107.**

**Description of immovable property:** EM of 3.24 Ares of land and residential building in Sy. No. 36/19-3 in Block No: 9 of Thekkekkara Village, Mavelikkara Taluk, Alappuzha District in the name of Mr. Nithin Thankachan and Mrs. Soumya.  
Boundaries: East: Property of Suseela, 'Sujith Bhavanam' West: Vazhy North: Property of Renjith, 'Pulari' South: Property of Jagadamma, 'Pulari'

Possession date: 13.12.2022 Demand Notice Date: 09.06.2022

**6. Name & address of the borrowers: Mr. Udayan C & Ms. Jijimol S** both residing at Palanilkumtharai Vennoney P O Chengannur 689509

**Description of immovable property:** EM of 2.00 ares of land and residential building in Re. Sy. No. 187/11 of Vennoney Village in Chengannur Taluk, Alappuzha District in the name of Udayan C  
Boundaries: East: Public way and Property of Parayante Vadakkethil West: Property of Chakkalkathu North: Property of Aiswarya Bhavanam South: Property of Aiswarya Bhavanam

Possession date: 23.05.2023 Demand Notice Date: 09.01.2020

**RANNI BRANCH, Opp: Bharath Petrol Pump, Mamukkuz Junction, Pazhavangadi P.O., Ranni Pathanamthitta 689673**  
Telephone: 04735-5226949, 224702 Email: ubin0550493@unionbankofindia.bank

**7. Name & address of the borrowers: Mrs. Annamma George Mathew & Mr. George Mathew** both residing at Valvanal House, Vechoochira P O Kunnam, Chethackal, Ranni, Pathanamthitta 686511

**Description of immovable property:** An extent of 101.17 Ares of land in. Sy. No: 779/1c-3 & 779/1c-3/4-9 of Chethackal Village, Ranni Taluk, Pathanamthitta District in the name of Mrs. Annamma George Mathew  
Boundaries as per location sketch dated 10-05-2013 : East: Property of Manimalathe West: Public Road

Possession date: 11.12.2023 Demand Notice Date: 23.08.2023

**8. Name & address of the borrowers: Mr. Komalan Valliyatharayil Damodaran & Mrs. Arul B Suryas** both residing at Valliyatharayil House, Thannithodu P O, Near Holy Family School, Pathanamthitta 689699

**Description of immovable property:** An extent of 0.202 Ares of land, building and all other improvements thereon comprised in Survey No. 946/1 of Chittar Village, Konni Taluk, Pathanamthitta District held in the name of Mr. Komalan Valliyatharayil Damodaran & Mrs. Arul B Suryas covered by Sale Deed No. 285/2014 dated 17-02-2014 of Sub Registrar Office Perumad.  
Boundaries: East: Road West: Property of Mehaboob North: Property of Mehaboob South: Property of Alex John

Possession date: 19.01.2023 Demand Notice Date: 28.05.2022

**9. Name & address of the borrowers: Mr. Muralreedharan Nair A.S. & Mrs. Santhi W/o. Muralreedharan Nair** both residing at Azhakathu House Kunnam Vechoochira P.O. Pathanamthitta 686511

**Description of immovable property:** EM of 04.05 Ares of land and building in Sy. No. 1/88 of Chethakkal Village, Ranni Taluk, Pathanamthitta District in the name of Mr. Muralreedharan Nair A.S.  
Boundaries (As per location sketch): East: Property of Valaveettill Vijayan West: Property of Kottupallil Ramachandran North: Property of Valaveettill Vijayan South: Property of Mulackal

Possession date: 11.12.2023 Demand Notice Date: 25.04.2023

**KALAVOOR BRANCH, 812/XII, Palm Fibre Complex, Pathirappally P O, Kalavoor, Alappuzha-688 521**  
Telephone: 0477 2292400, 2292004 Email: ubin0557081@unionbankofindia.bank

**10. Name & address of the borrowers: Mr. Anilkumar N R & Mrs. Anitha A** both residing at Krishna Bhavan Sanathanam Ward, Alappuzha 688001

**Description of immovable property:** EM of 4.05 Ares of Land & Double storied residential building in the name of Mr. Anilkumar N R at Re Sy No 447/2-2, Mararikulam North Village, Chethala Taluk, Alappuzha District.  
Boundaries: East: Property of Asokan G West: Road North: Property of Asokan G South: Property of Mallika R Menon

Possession date: 20.09.2021 Demand Notice Date: 21.04.2021

**KOLLAM CIVIL STATION BRANCH, Devapriya Complex, High School Junction, Kollam 691 009**  
Telephone: 0474-2791377, 2791344 Email: ubin0545502@unionbankofindia.bank

**11. Name & address of the borrowers: Mr. Biju R & Mrs. Prapanchana** both residing at Pookattil, Near Vasupillai Junction, Maruthadi, Kollam 691581

**Description of immovable property:** EM of 1.50 Ares of land and Residential building in the name of Mr. Biju R & Mrs. Prapanchana in Re Survey No 225/21/2 in Block No 1 at Saktikhilangara Village, Kollam Taluk, Kollam District.  
Boundaries: East: Property of Sathyan West: Property of Sebastian North: Property of George South: Road

Possession date: 12.10.2021 Demand Notice Date: 12.04.2021

**KOTTIYAM BRANCH, SHAN SOMARAJ BUILDING, KUNDARA ROAD, KOTTIYAM P O, KOLLAM 691571**  
Telephone: 0474-2530045, 2531229 Email: ubin0533670@unionbankofindia.bank

**12. Name & address of the borrowers: Mr. Ashokan S, Mrs. Harikumary & Mr. Sukumaran** all residing at Ambily Bhavan, Kottiyam P O Kollam 691571

**Description of immovable property:** EM of 02.00 Ares of land and building in Re. Sy. No. 151/26 in Block No: 28 of Adichanallur Village, Kollam Taluk, Kollam District in the name of Mr. Ashokan and Mrs. Harikumary.  
Boundaries(As per location sketch): East: Canal West: Property of Raju North: Property of Sadanandan (Mutharamman Road) South: Road

Possession date: 23.06.2023 Demand Notice Date: 12.01.2023

**KOLLAM MAIN BRANCH, KHISE BUILDING, BEACH ROAD, KOLLAM**  
Telephone: 0474-2746113, 9495590311 Email: ubin0536148@unionbankofindia.bank

**13. Name & address of the borrowers: Mr. Arumughan K, Arumugha Vilasom, Chathinamkulam, Chandanathope PO Kollam 691014**

**Description of immovable property:** An extent of 0.81 Ares of land and residential building in Re. Sy. No: 188/8-2 in Block No. 15 of Mangad Village, Kollam Taluk, Kollam District in the name of Mr. Arumughan K  
Boundaries as per Title deed no. 1150/2011 dated 24.03.2011: East: Thannathu Property West 1m wide Pathway North: Thannathu Property & 1m wide Pathway South: Property of Asanaru Kunju

Possession date: 08.12.2023 Demand Notice Date: 18.09.2023

**MALLAPALLY BRANCH, PONPUZHA TOWERS, MALLAPALLY WEST, MALLAPALLY PATHANAMTHITTA 689585**  
Telephone: 0469-2681333, 9321707242 Email: ubin0907243@unionbankofindia.bank

**14. Name & address of the borrowers: Mr. Sajeev V T & Mrs. Resmi Sajeev** both residing at Valsala Bhavan Mallapally East P O Mallapally, Pathanamthitta 689584

**Description of immovable property:** EM of 04.40 Ares of land and building comprised in Re. Sy. No. 89/18, Block No: 28 in Mallapally Village, Mallapally Taluk, Pathanamthitta District.  
Boundaries: East: Property of Muthumarathi Rajan West: Property of Ottathengil Scaria North: Property of Janaki Ammal Muthumarathi South: Pathway and Property of Vayalveettill Sreedharanachari

Possession date: 25.01.2023 Demand Notice Date: 05.09.2020

**PATHANAMTHITTA BRANCH, ALUMMOOTIL BUILDINGS COLLEGE ROAD, PATHANAMTHITTA KERALA**  
Telephone: 0468-2321300 Email: ubin0550698@unionbankofindia.bank

**15. Name & address of the borrowers: 1. Mr. Vinod Kumar K P, Mrs. Ambily M R & Mrs. Omama K P** all residing at Krishnavilas, Naranaganam P O Pathanamthitta Kerala-69642 2. Mr. Sunil G Nair S/o. Gopinathan Nair K N Kollamparambil, Naranaganam North P O Naranaganam, Pathanamthitta Kerala-689642

**Description of immovable property:** EM of 07.29 Ares of land and building in Re.Sy.No. 103/16-2 in Block No: 14 of Naranaganam Village, Kozhencherry Taluk, Pathanamthitta District in the name of Mr. Vinod Kumar K P and Mrs. Ambily M R and Mrs. Omama K P  
Boundaries as per location sketch: East: Thodu & Property of Sreedharan Pillai Vayalwala West: Property of Gopalakrishnan Nair Nadukkemala North: Property of Manoj Kumar Krishnavilasom South: Panchayath Pathway

Possession date: 26.06.2023 Demand Notice Date: 07.01.2023

**ALAPPAD BRANCH, SSV Karayagom Building, Alappad, Cheriazheekkal P O Karunagappally 690 573**  
Telephone: 0476-2826647, 2826337 Email: ubin0902772@unionbankofindia.bank

**16. Name & address of the borrowers: Mr. Rajesh R, Mrs. Nithya Sathyan & Mr. Raju A** all residing at Vallyaparambil, Azheekkal P O Karunagappally, 690547

**Description of immovable property:** EM of 02.02 Ares of land and building in Re. Sy. No. 85/7/1 in Block No: 1 of Alappadu Village, Karunagappally Taluk, Kollam District in the name of Mr. Raju.  
Boundaries as per location sketch: East: Property of Mr. Unnikrishnan West: Property of Mrs. Kamalamma North: Property of Mr. Lalji South: Pathway

Possession date: 11.12.2023 Demand Notice Date: 18.05.2023



